

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2978
ANSWERED ON:10.08.2000
O.T.I. PENSION TO D.S.C. PERSONNEL
PATY RIPPLE KYNDIAH

Will the Minister of DEFENCE be pleased to state:

- (a) whether there is any proposal to provide One Time Increase (OTI) in pension to D.S.C. personnel;
- (b) if so, the details thereof and the time by which it is likely to be implemented;
- (c) whether any retired D.S.C. personnel have been getting One Time Increase in pension presently; and
- (d) if so, the details thereof?

Answer

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

(a) No, Sir.

(b) Does not arise.

(c) & (d): As per the orders granting One Time Increase (OTI) in pension to pre 1.1.1986 service pensioners, the re-employed service pensioners were eligible for proportionate OTI if their period of re-employment was less than 10 years. Those service personnel who were re-employed in DSC and had rendered less than 10 years service were also eligible for grant of OTI. However, as per the orders revising pension of pre 1.1.1996 pensioners, the OTI has been merged in the revised pension with effect from 1.1.1996. At present no service pensioner is in receipt of OTI as a separate element.